

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 559/TT/2014

- Subject : Determination of truing up of transmission tariff for 2009-14 tariff period and transmission tariff for 2014-19 tariff period for **Asset-I**:-765 kV S/C Moga-Bhiwani transmission line **Asset-II**:- 765 kV S/C Jattikalan-Bhiwani transmission line associated with 765 kV system for central part of the Northern Region.
- Date of Hearing : 3.2.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties present : Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri B. L. Sharma, PGCIL
Shri Rakesh Prasad, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri Subhash C. Taneja, PGCIL
Shri S. K. Agarwal, Advocate, Rajasthan Discom
Shri S. P. Das, Advocate, Rajasthan Discom

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and transmission tariff for 2014-19 tariff period for **Asset-I**:-765 kV S/C Moga-Bhiwani transmission line **Asset-II**:- 765 kV S/C Jattikalan-Bhiwani transmission line associated with 765 kV system for central part of the Northern Region.
- b) The transmission charges for the asset was approved by the Commission vide order dated 3.7.2014 in Petition No. 82/2012.
- c) The petitioner has claimed total additional capitalization of ₹1427.79 lakh for Asset-1 and ₹851.98 lakh for Asset-2 for 2009-14 tariff period. Further, additional capital expenditure of ₹259.19 lakh for combined Asset 1 and 2 has been claimed for 2014-19 tariff period.



2. The learned counsel for the Rajasthan Discoms submitted that reply to the petition was filed on 25.1.2016 and the same has been served on the petitioner.

3. The Commission directed the petitioner to file rejoinder to the reply filed by the respondent and submit the reply to the information sought vide letter dated 30.1.2016 on affidavit with a copy to the respondents by 10.2.2016. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

